

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 4**

**IA(I.B.C)/336 (CH)2021, COMP.APPL (IBC)/201(CH) 2017**  
**COMP.APPL (IBC)/201(CH) 2018, IA(I.B.C)/819 (CH)2023**  
**IA(I.B.C)/820 (CH)2023, IA(I.B.C)/1875(CH)2022**  
**IA(I.B.C)/1876 (CH)2022, IA(I.B.C)/375 (CH)2023**  
**IA(I.B.C)/376 (CH)2023, IA(I.B.C)/2926 (CH)2023**  
**IA(I.B.C)/1949 (CH)2023, IA(I.B.C)/2911 (CH)2023**  
**IA(I.B.C)/2912 (CH)2023, IA(I.B.C)/261 (CH)2024**

**In**

**CP (IB) No. 06/Chd/Chd/2017**  
**(Admitted)**

**IN THE MATTER OF:**

**Hind Motors India Ltd**

...

**Petitioner**

**Under Section: 10, 60(5), 43(1) r/w, 44 (1), 66(1), IBC 2016**  
**Rule 11 of NCLT, 2016**

**Order delivered on 15.04.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Applicant in IA Nos.**  
**1875/2023 & 1876/2023 for the**  
**Respondent No.2 in IA**  
**No.336/2021**

: Mr. Vikas Kuthiala, Advocate

**For the Petitioners in IA Nos.**  
**375/2023 & 376/2023**

: Mr. Rakesh Bhatia, Advocate

**For the Respondent No.1-**  
**Liquidator in IA No.336/2021**

: Mr. Kamal Satija, Advocate

**For the Applicant in IA Nos.**  
**336/2021 & 1875/2022**

: Mr. Aalok Jagga with Mr. APS  
Madaan,

**For the Respondent No.3 in IA No.**  
**336/2021**

: Mr. Shailender Kashyap with Mr.  
Deepankur Sharma, Advocates

**For the Applicant in IA No. 2926/2023 and Respondent No.1 in IA No.819/2023, Respondent No.2 in IA No. 820/2023, Respondent No.1 in CA No.201/2018 & CA No.201/2017**

: Mr. Kesav Saba, proxy counsel for  
Mr. Sandeep Suri, Advocate

**ORDER**

**IA(I.B.C)/336 (CH)2021, IA(I.B.C)/1875(CH)2022, IA(I.B.C)/1876 (CH)2022, IA(I.B.C)/375 (CH)2023, IA(I.B.C)/376 (CH)2023**

***Arguments heard. Order reserved.***

Ld. counsel for the parties are directed to file short note with additional judgments, if at all relied upon by them. Let the same be filed within three days.

**COMP.APPL (IBC)/201(CH) 2017, COMP.APPL (IBC)/201(CH) 2018**

Pleadings are stated to be completed. List the matter on 13.05.2024.

**IA(I.B.C)/2926 (CH)2023**

This application has been filed against the liquidator for supplying the legible copy of Annexure A-11 in IA(I.B.C)/819 (CH)2023. Upon which, it is stated by Ld. counsel for the Liquidator that he will supply the legible copy of Transaction Audit Report-Annexure A-11 to the Ld. counsel for the applicant within 3 days. Keeping in view the statement made by the Liquidator,  
***IA(I.B.C)/2926 (CH)2023 is disposed of.***

**IA(I.B.C)/819 (CH)2023**

In view of the order passed in IA(I.B.C)/2926 (CH)2023, the Ld. counsel for the respondent is directed to file reply after receiving copy of the Annexure

A-11 within two weeks with a copy in advance to the counsel opposite. Rejoinder, thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite. Let compliance of '**Gluckrich Capital Private Limited**' judgment be made by the Ld. counsel for the Liquidator. Let the same be done at least two weeks before the next date of hearing.

List the matter on 13.05.2024.

**IA(I.B.C)/820(CH)2023**

Ld. counsel for the respondent is directed to file reply within two weeks with a copy in advance to the counsel opposite. Rejoinder, thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite. List the matter on 13.05.2024.

**IA(I.B.C)/1949 (CH)2023**

This application has been filed for placing on record the Progress Report for the period from 01.04.2023 to 30.06.2023. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/1949 (CH)2023 is **disposed of**.

**IA(I.B.C)/2911 (CH)2023**

This application has been filed for placing on record the Progress Report for the period from 01.07.2023 to 30.09.2023. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/2911 (CH)2023 is **disposed of**.

**IA(I.B.C)/2912 (CH)2023**

This application has been filed for placing on record the Progress Report for the period from 01.10.2022 to 31.12.2022. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/2912 (CH)2023 is **disposed of**.

**IA(I.B.C)/261 (CH)2024**

This application has been filed for placing on record the Progress Report for the period from 01.10.2023 to 31.12.2023. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/261 (CH)2024 is **disposed of**.

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**